GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF HIGHER EDUCATION

LOK SABHA UNSTARRED QUESTION NO. 2012 TO BE ANSWERED ON 28.11.2016

Deemed-to-be Universities

2012. SHRI RAMSINH RATHWA:

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) whether Government has sought the expert opinion on extending the purview of the Comptroller and Auditor General of India (CAG) to examine the books of accounts of privately run Deemed-to-be Universities that do not avail any grant from Government;
- (b) if so, whether the Government's move to get the accounts of the privately run deemed universities is in accordance with the 2010 Deemed Universities Regulations which provide for a CAG audit of all Deemed-to-be Universities;
- (c) whether the Government feels that a CAG audit would ensure quality of work and teaching at the Deemed-to-be Universities while curbing unfair financial practices; and (d) if so, the details thereof?

ANSWER MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. MAHENDRA NATH PANDEY)

(a) to (d) UGC (Institutions Deemed to be Universities) Regulations, 2010 provide that the annual financial statements and accounts shall be audited by the Charted Accountant of the Deemed to be University. It further provides that the accounts of Deemed to be University shall be open for examination by the CAG. Therefore, CAG was requested to clarify whether it can take up audit of Deemed to be Universities which are not receiving funds from the Government. CAG opined that they are not mandated to conduct audit of private Deemed to be Universities as per the UGC (Institutions Deemed to be Universities) Regulations, 2010. CAG further advised that Government may consider mooting a specific proposal for audit of such Universities as per section 20 of Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Act, 1971. The UGC (Institutions Deemed to be Universities) Regulations, 2010 have been superseded by the UGC (Institutions Deemed to be Universities) Regulations, 2016. As per 2016 Regulations, the annual financial statements and accounts of Deemed to be Universities shall be audited by the Chartered Accountant of the institution. Further, in

case of a reasonably credible report of financial impropriety or of embezzlement or of illegal diversion of funds from the accounts of the University/ Managing Society or of fees being collected against the provision of the Regulations, the UGC may order an additional audit to be done by a Chartered Accountant selected by the UGC and take further action as deemed fit under the Regulations.
